IN THE SUPREME COURT OF INDIA CRIMINAL APPELLATE JURISDICTION CRIMINAL APPEAL NO(S). 2007-2008/2010

SANTU SINGH & ANR. ...APPELLANT(S)

VERSUS

STATE OF BIHAR ...RESPONDENT(S)

ORDER

- 1. We are left unimpressed with the arguments advanced on behalf of the accused appellants.
- 2. Having considered the evidence of Niranjana Pandey (P.W.4) and Chandra Mohan Pandey (P.W.6), the wife and the brother of the deceased we find no ground to discard the said evidence or disbelieve the said witnesses. Merely because they happen to be relatives of the deceased would not be sufficient to throw doubt on the veracity of the statements made by the said two

Motive for the crime witnesses. i.e. business, enmity over it has been vehemently contended, has not been proved. We disagree. On the evidence on record we are inclined to take the same view as has been taken by the learned trial Court and the High Court. The appeals, therefore, have to fail. We accordingly dismiss the same.

are told 3. We that the accused appellants are in custody since the year 1999. If that is so, we direct the Bihar State Legal Services Authority to instruct the concerned District Legal Services Authority to take up the case of the accused appellants and offer all aid/assistance to enable the accused appellants to secure remission, etc. in with law, if they accordance S0 entitled.

of	the	above	and	the	order	of	the	High	
Cou	rt is	affir	med.						
					J. (RANJAN GOGOI)				
								,J. INHA)	
	DELH	II :D 10	2018					,J. SEPH)	

The appeals are dismissed in terms

4.

ITEM NO.103 COURT NO.2 SECTION II-A

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(S). 2007-2008/2010

SANTU SINGH & ANR.

APPELLANT(S)

VERSUS

THE STATE OF BIHAR

RESPONDENT(S)

Date: 19-09-2018 These appeals were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE RANJAN GOGOI HON'BLE MR. JUSTICE NAVIN SINHA HON'BLE MR. JUSTICE K.M. JOSEPH

For Appellant(s) Mr. Shyamal Kumar, Adv.

Mr. Samdarsh, Adv.

Mr. Rajan K. Chourasia, Adv.

Mr. Sunil Kumar, Adv.

Mr. Prakash Gautam, Adv.

Mr. Sanjai Kumar Pathak, AOR

For Respondent(s) Mr. Abhinav Mukerji, Adv.

Ms. Purnima Krishna, Adv.

Mrs. Bihu Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The appeals are dismissed in terms of the signed order.

[VINOD LAKHINA]

[ASHA SONI]

AR-cum-PS

ASSISTANT REGISTRAR

[SIGNED ORDER IS PLACED ON THE FILE]